

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 112
IA 95 of 2019
in
TP 223 of 2019 [CP 88 of 2018]

Order under Section 241-242

IN THE MATTER OF:

Vinay Kumar Gupta
V/s
Visharad Formulations Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Lakshay Mangla Proxy Advocate
For the Respondent :

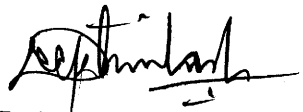
ORDER

Learned Proxy Counsel Mr. Lakshay Mangla states that arguing Counsel is not available due to some personal difficulties. On perusal of the e-portal it is seen that no pleadings are available on e-portal of both sides inspite of direction given on 01.07.2021, however, as a last chance, the matter is adjourned to complete e-filig of the pleadings, failing which matter will be considered for dismissal.

List the matter on 02.11.2021.

VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

vc


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)